

C.A.No. 1366-1374 OF 2001

.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp

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ITEM NO.102                      COURT NO.                      4                      SECTION IIIA

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

CIVIL APPEAL NO.(s) 1366-1374/2001

M/S. WIDIA (INDIA) LTD. & ORS.    Appellant (s)

Versus

STATE OF KARNATAKA & ORS.    Respondent (s)

(With Office Report)

with CA 1375/2001 ( with office report),  
CA 1378/2001, (with office report), CA 1376-1377/2001,  
CA 1379/2001 (with office report), CA 1380/2001 (with office  
report), CA 1381/2001 ( with office report), CA 1382/2001  
(with office report), CA 5595/2001 ( with office report),  
CA 2771/2001 (with office report), CA 2511-2514/2001 (with  
office report), CA 3279/2001 (with office report), CA  
3760-3761/2001, CA 3762/2001, CA 4761-4764/2001, (with prayer  
for interim relief and office report), CA 7535/2001,  
SLP (c) 112-113/2002, CA 645-647/2002, CA 1911/2002, CA 2183-  
2184/2002 ( with office report),CA 2552/2002, CA 2730/2002,  
CA 4148-4149/2002, CA 5095/2002 ( with prayer for interim  
relief and office report), CA 5853-5854/2002 (with prayer for  
interim relief and office report), CA 8098-8100/2002 (with  
prayer for interim relief and office report)

Date:02/04/2003 This/These Appeal(s) was/were called  
on for hearing today.

CORAM:

HON'BLE MR. JUSTICE M.B. SHAH  
HON'BLE MR. JUSTICE ARUN KUMAR

For the Assessee (s)

Mr.Harish N. Salve,Sr.Adv.,  
Mr.R.V. Prasad,Adv.,  
Mr.Dhruv Agarwal,Adv.,  
Mr.Praveen Kumar,Adv.

Mr.Rajeev K. Virmani,Adv.,  
Ms.A. Rama,Adv.,  
Ms.Rashmi Virmani,Adv.

Mr.Yashank P. Adhyaru,Sr.Adv.,  
Mr.C.M.N. Shankaregowda,Sr.Adv.,  
Mr.B.K. Choudhary,Adv.,  
Mr.E.C. Vidya Sagar,Adv.

Mr.Satya Narayana,Adv.,  
Mr.N.D.B. Raju,Adv.,  
Ms.Bharathi R.Adv.,  
Mr.Guntur Prabhakar,Adv.

: -2: -

Mr.Dhruv Mehta,Adv.,  
Mr.Mohit Choudhary,Adv.,  
Ms.Shalini Gupta,Adv.for  
M/s.K.L. Mehta & Co.

Mr.K.J. John,Adv.for  
M/s.K.J. John & Co.

For the State: Mr.T.L. Vishwanatha Iyer,Sr.Adv.,  
Mr.Sanjay R Hegde,Adv.,  
Mr.Satya Mitra,Adv.

Upon hearing counsel the Court made the following

O R D E R

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.SP2

Learned counsel for the State of Karnataka seeks  
some time.

Matters may be placed for direction on 15.7.2003.

Meantime, it would be open to the respondent to file  
additional affidavit with other relevant facts if  
President's assent is obtained for the Act No.8 of 1993.

.SP1

(Vijay Kumar Sharma)  
AR cum PS to Hon'ble Judge

(Janki Bhatia)  
Court Master